NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. C.P.(IB)-288(MB)/2022

CORAM:
SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2022

NAME OF THE PARTIES: Navkar Transport Co.
Vs.
Rajlaxmi Agrotech India Private Limited

APPEARANCE :

FOR OPERATIONAL CREDITOR : Advocate Ms. Anjali Shahi
i/b GP & Associates

FOR CORPORATE DEBTOR : Absent

Section: 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Counsel appearing for the operational creditor submits that she has instruction to withdraw C.P.(IB)-288(MB)/2022. She further states that matter has been settled between the parties and she is not interested to peruse or to contest the matter. However, in view of submissions made above **C.P. (IB) 288(MB)/2022** is closed and disposed of accordingly. File be consigned to record room.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)

16.11.2022
Sapna